

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:136
ANSWERED ON:02.07.2009
ASSISTANCE TO FAST TRACK COURTS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether after September 2006, the Government has discontinued the status of Centrally sponsored scheme for the Fast Track Courts functioning in the States;
- (b) if so, the main reasons therefor;
- (c) whether the Grant-in-Aid to Fast Track Courts is very meager and the recurring and non-recurring expenditure is high;
- (d) if so, the details of grant-in-Aid provided and recurring/non-recurring expenditure incurred thereon;and
- (e) the action taken/proposed to be taken to increase Grant-in-Aid to Fast Track Courts?

Answer

MINISTER OF LAW & JUSTICE(DR. M. VEERAPPA MOILY)

(a) to (e): No, Government has not discontinued the scheme of central assistance to the states for the Fast Track Courts. In fact while extending the scheme for a period of five years beyond 31.3.2005, Government enhanced central assistance for non-recurring expenditure and made a provision for an additional amount of Rs. 8.60 lakh per court being given to the States for the first two years after 31.3.2005.

Central assistance to the States under the scheme is provided on the basis of the approved norm i.e. Rs. 4.80 lakh per court per annum towards the recurring expenditure. Some of the States have reported expenditure in excess of the assistance provided to them. A statement, indicating the central assistance released to the States and the expenditure incurred by the them during the year 2007-08 is annexed.

There is no proposal at present to increase the rate of central assistance to the States for the Fast Track Courts.